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TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 10th January, 2018 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 2 of 2018

A Bill further to amend the Tamil Nadu Labour Welfare Fund Act, 1972.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Labour Welfare Fund (Amendment) Act, 2018.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of section 2.

2. In section 2 of the Tamil Nadu Labour Welfare Fund Act, 1972, in clause (b), in sub-clause (i), in item (b), for the expression “draws wages exceeding three thousand and five hundred rupees per mensem”, the expression “draws wages exceeding fifteen thousand rupees per mensem” shall be substituted.

Tamil Nadu Act 36 of 1972.

STATEMENT OF OBJECTS AND REASONS.

Section 2 (b) (i) (b) of Tamil Nadu Labour Welfare Fund Act, 1972 (Tamil Nadu Act 36 of 1972) excludes persons in supervisory category, drawing wages exceeding three thousand and five hundred rupees per mensem from the application of the said Act. The said ceiling limit was fixed in the year 1977 and now as the wage rates have gone up, many supervisory staff are excluded from the purview of the above Act. The Government have, therefore, decided to bring more number of workers under the purview of the said Tamil Nadu Act 36 of 1972 and to amend section 2(b)(i)(b) of the said Tamil Nadu Act 36 of 1972 suitably so as to enhance the ceiling limit of wages to fifteen thousand rupees per mensem.

2. The Bill seeks to give effect to the above decision.

Dr. NILOFER KAFEEL,
Minister for Labour.

K. BOOPATHY,
Secretary.